GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION
No. 1/2015-M & TP

New Delhi, the 1st March, 2015

G.S.R. (E).- In exercise of the powers conferred by rule 8 of the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance, (Department of Revenue), No. 2/2003-M&TP, dated the 1st March, 2003, published in the Gazette of India, Extraordinary, vide number G.S.R. 159 (E), dated the 1st March, 2003, namely:-

In the said notification, in the Table, in column (4), for the entry “Twelve per cent. ad valorem”, wherever it occurs, the entry “Twelve and half per cent. ad valorem” shall be substituted.

[F.No. 334/5/2015-TRU]

(Akshay Joshi)
Under Secretary to the Government of India

Note.- The principal notification was published in the Gazette of India, Extraordinary, vide number G.S.R.159(E), dated the 1st March, 2003, and was last amended by notification No. 1/2012- M&TP, dated the 17th March, 2012, published vide number G.S.R. 214 (E), dated the 17th March, 2012.